

GOVERNMENT OF INDIA  
MINISTRY OF HUMAN RESOURCE DEVELOPMENT  
DEPARTMENT OF HIGHER EDUCATION

**LOK SABHA**

UNSTARRED QUESTION NO. 2337  
TO BE ANSWERED ON 14<sup>TH</sup> DECEMBER, 2015

**Educational Tribunals**

†2337. SHRI HARISH CHANDRA ALIAS HARISH DWIVEDI

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) the institutional arrangement in place for adjudication in the cases of disputes arising in the field of higher education sector at present;
- (b) whether any progress has been made in the case of proposed educational tribunals for quick disposal of disputes in the educational institutes of the country;
- (c) if so, the details thereof; and
- (d) the time by which educational tribunals are likely to be set up in the country?

**ANSWER**

**MINISTER OF HUMAN RESOURCE DEVELOPMENT  
(SMT. SMRITI ZUBIN IRANI)**

(a): Adjudication of cases of disputes arising in the field of higher education sector are undertaken by the Courts competent to try out these cases.

(b) to (d): The Ministry of Human Resource Development had introduced the Educational Tribunals Bill in the Lok Sabha to provide for the establishment of Educational Tribunals for effective and expeditious adjudication of disputes in higher education. The Bill lapsed due to dissolution of the 15<sup>th</sup> Lok Sabha. At present there is no such proposal in this regard.

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